File No 21/(1)/RTI/CESTAT/Ald/2015 Customs, Excise & Service Tax Appellate Tribunal Old Red Building, 38, MG Marg, Civil Lines Allahabad



Dated: 02/02/2018

To, Shri Ankit Shah, One Forbers, 3rd Floor A-wing No 1, Dr. V.B.Gandhi Marg Fort, Mumbai – 400 001

Subject: Information sought under RTI Act 2005- reg

Reference: RTI application having registration no CPIO ID No 13-05/2018 in the CESTAT, New Delhi dt 25/01/2018 – reg

Sir,

With reference to the above application received at this Bench on 29/01/2018. It is important to note that only such information can be supplied under RTI Act which is available and existing and held by the Public Authority or is held under the control of the public authority. The Public information Officer is not supposed to create information that is not a part of the record of the public authority. The Public Information Officer is also not required to furnish information which require drawing of inference and/or making of assumption; or to interpret information; or to solve the problems raised by the applicant. In this connection, the para wise reply/information is as under:-

As per system report Case Information is enclosed - page 01

The above said reply is based on available records in this office. Apart from this if required, you may also inspect the files/register in respect of your queries (for further details) with prior appointment of the CPIO.

Kindly acknowledge the receipt of the information.

Yours faithfully,

(Rohit Kumar Shukla) Assistant Registrar/HOO

Copy to :-

CPIO, New Delhi). - for information w.r.t. above

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F. No. 13-05/CESTAT/CPIO-ND/VPP/2018 Customs Excise and Service Tax Appellate Tribunal West Block No 2, R.K. Puram, New Delhi-110 066

8

ID No: 13-05/2018

Subject: Information under Right to Information Act 2005. Sir/Madam,

Please refer to your RTI application No. DOREV/R/2017/51910 dated 12.01.2018), and our ID No. 13-05/2018, the information received from **CESTAT**, **Kolkata** containing 01 page is enclosed herewith for your reference please.

You are, Therefore, requested to please acknowledge the receipt and deposit Rs. 2/- (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:- RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

CPIO CPIO CESTAT, New Delhi Date: 05.02.2018

To,

Sh. Ankit Shah One Forbes, 3rd floor, A wing No. 1, Dr. V.B. Gandhi Marg, Fort, Mumbai- 400001 (Till date ene proof at ED is not provided, please provide it it avoid misuse af the RTI Act)

For Information Copy to:

The ASSE Regestrat/Dy. Regestrar CESTAT, 169, A.J.C. Bose Road, Bamboo Vella (7th FICT) Kolkala-700014

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CUSTOUS, EXCISE A SERVICE TAX APPELLATE TRIBUTAL NEW DELHI-110066

Govt. of India

Ministry of Finance, Department of Revenue The CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, KOLKATA, EASTERN ZONAL BENCH: KOLKATA 169, A.J.C. BOSE ROAD (BAMBOO VILLA) KOLKATA-700014



F.No.3/AR/RTI/2018 (Vol.XI)/56.

Dt.30.01.2018

The Central Public Information Officer To Central Excise & Service Tax Appellate Tribunal West Block No.2, R.K.Puram, NEW DELHI - 110 066.

Subject: RTI Application having Registration No. CPIO ID no.-13-05/2018, in the CESTAT, Delhi received by this office on 29.01.2018.

Sir,

Please refer to your letter dated 25.01.2018 regarding the RTI Application filed by Shri Ankit Shah. The requisite information available in the system is furnished herewith for necessary action at your end.

		Larrallant	Respondent
SI.No.	Appeal Number	Appellant M/s. Bharat Petroleum	Comm. Of Central
1.	E/461/2010-EX	Corporation Ltd.	Excise, Kol-VII
2.	C/75/2011-CU	M/s. Bharat Petroleum Corporation Ltd.	Comm. Of Central Excise, Kol-VII
3.	E/14/2012-EX	M/s. Bharat Petroleum Corporation Ltd.	Excise, Koi-VII
4.	E/39/2008-EX	M/s. BPCL	Comm. Of Centra Excise, Patna

Yours faithfully,

(T.K.Sarkar) **Deputy Registrar/CPIO** The Assistant/Deputy Registrar Customs Excise & Service Tax Appellate Tribunal Room No. 210&220, 2nd floor 38, M.G. Marg Allahabad-211001



25-01-2018

To.

The Assistant/Deputy Registrar Customs Excise & Service Tax Appellate Tribunal 169, A.J.C Bose road, bamboo Villa (7th floor), Kolkata - 700014

Sub: RTI Application having Registration no CPIO ID no.-13-05/2018, in the CESTAT Delhi, which is received by transfer.

Sir,

Please find enclosed copy of RTI application which is received by transfer in the office of the undersigned is being transferred to your good office under section 6 (3) of the RTI Act 2005 as it relates to CESTAT Kolkata and CESTAT Allahabad, for providing reply to the applicant Sh. Ankit Shah, to the extent it is permissible under the Act.

Encl: As above.

CPIO CESTAT New Delhi Date: 25.01.2018

CUSTOMS, EXCISE & SERVICE

Copy to:

1. Sh. Ankit Shah One Forbes, 3rd floor, A wing No. 1, Dr. V.B. Gandhi Marg, Fort, Mumbai -400001

(This RTI Application does not contain the proof of identity, therefore please send it to the officer concerned to whom the RTI Application is being transferred.



CENTRAL REGISTRY

R-1 22/4/18

Dated: 22/01/2018



I.D. NO. 13-05/2018

Sub: Information sought by Shri Ankit Shah under the RTI Act 2005 ----reg.

Please refer to note dated 16/01/2018 of CPIO issued vide F.No.13-05//CESTAT/CPIO-ND/VPP/2018. The reply to information sought by the applicant is as under:-

Reply: The information sought does not pertain to this section

(Sunil Kumar) Technical Officer

Τo,

Sh. V.P. Pandey, CPIO/Asstt. Registrar, CESTAT, New Delhi.

F. No. 13-05/ CESTAT/CPIO-ND/VPP/2018 Customs, Excise and Service Tax Appellate Tribunal West Block No. 2, R.K. Puram, New Delhi-110 066



CPIO ID No. 13-05/2018

Subject: Information sought under RTI Act, 2005. Sir/Madam,

Please refer to RTI application of Shri/Smt. Ankit Shah (No. DOREV/R/2017/51910 dated 12.01.2018) received by transfer from Office of Chief commissioner, CESTAT, W.B.-2 R.K. Puram, New Delhi, under RTI Act 2005 (copy enclosed) wherein certain information are

sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. 13-05/2018 is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and para wise information/inspection on or before 30.01.2018 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

If the information is not with your section or you, please reply

from where it may be retrieved, without delay within 05 days.

If the information available in the form as asked in the RTI, may

please be provided or a reply accordingly.

Note:- KTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

Encl: As above.

CPIO

CESTAT New Delhi Date: 16.01.2018

For Compliance to:

1. T.O. (Central Registry)

Copy to:

1. Sh. Ankit Shah One Forbes, 3rd floor, A wing No. 1, Dr. V.B. Gandhi Marg, Fort, Mumbai- 400001

6 C

17 JAN 2018
SIGN. (DISEATON SECTION)

12/1/18

10-13-05/2018

Office of the Chief Commissioner (AR), **Customs, Excise & Service Tax Appellate Tribunal** West Block No. 2, R.K. Puram, New Delhi

RTI Matter/TIME BOUND

F.No. 103/28/DR/RTI/2017/2306

Date: .12.2017

To,

The Registrar, CESTAT, R. K. Puram, New Delhi

Sub: Information under RTI Act 2005 - reg.

Sir,

Please find enclosed herewith copy of RTI Application dated 14.12.2017 of Sh. Ankit Shah on the above subject received in this office on 29.12.2017 alongwith copy of letter from US (Review), CBEC (Judicial Cell), New Delhi, regarding transfer of the said RTI application to this office.

In this regard, it is to mention that the matter pertains to your office and is therefore being transferred to you for your information and necessary action with a request to submit the requisite information directly to the RTI Applicant within the stipulated time.

Encl: As above

Yours faithfully,

(Shrawan Kumar Bansal) **CPIO**

Copy to:

Sh Ankit Shah, One Forbes, 3rd floor, A wing, No. 1, Dr. V.B.Gandhi Marg, Fort, Mumbai-400 001 for information.

CPIO

la st information available, asped in the 18 RTI, may please be provided or a rupey accordingly.

(D)

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29/12/18

F. No. 390/RTI/136/2017-JC
Government of India
Ministry Of Finance
Department of Revenue
Central Board of Excise and Customs
(Judicial Cell)

4th Floor, HUDCO VISHALA BUILDING, BHIKAJI CAMA PLACE, NEW DELHI Dated 21.12.2017

To,
Shri Ankit Shah,
One Forbes, 3rd Floor,
A Wing, No. 1, Dr. V.B.Gandhi Marg,
Fort, Mumbai- 400 001.

Sub.: RTI Application having Registration No. CBECE/R/2017/81336 dated 14.12.2017: Reg.

Kindly refer to your online RTI request No. CBECE/R/2017/81336 dated 14.12.2017 on the above subject.

2. In this regard, it is informed that the matter does not pertain to this office and therefore the RTI is being transferred under Section 6 (3) of the RTI Act, 2005 to CPIO of Chief Commissioner's office (Authorized Representative).

Yours faithfully,

Sd/—

(Mashhood Farooqui)

US (Review)

Copy for necessary action to,

1. CPIO, Chief Commissioner (AR)'s office, CESTAT, West Block No. 2, Wing- 2, R.K.Puram, New Delhi – 110 022 for providing the requisite information, if available, subject to the Rules and regulations of RTI Act, 2005 directly to the applicant. (Copy of the RTI No. CBECE/R/2017/81336 dated 14.12.2017 is enclosed).



(

RTI REQUEST DETAILS (आरटीआई अनुरोध विवरण)

Registration Number (पंजीकरण CBECE/R/2017/81336

Date of Receipt 14/12/2017

संख्या):

(पाप्ति की तारीख):

Transferred From (से स्थानांतरित): Department of Revenue on 14/12/2017 With Reference Number : DOREV/R/2017/51910

Remarks(टिप्पणी): this matter pertains to your department

Electronically Transferred

- Language of English

Type of Receipt (रसीद का प्रकार): from Other Public Authority

Request (अनुरोध की भाषा):

Name (नाम): Ankit Shah

Gender (लिंग): Male

Address (पता) :

One Forbes, 3rd Floor. A Wing. No.1, Dr. V.B. Gandhi Marg, Fort,

Mumbai, Pin:400001

State (राज्य): Maharashtra

Country (देश): India

Phone Number (फोन नंबर) :

+91-9820429746

Mobile Number +91-

(मोबाईल नंबर): 9820429746

Email-ID (ईमेल-आईडी): ankit.shah@khaitanco.com

Status (स्थिति)(Rural/Urban) :

Education Status:

Above

Graduate

Requester Letter Number(निवेदक Details not provided

Letter Date: provided

Details not

Is Requester Below Poverty Line? No

पत्र संख्या):

Citizenship Status

Indian

(क्या आवेदक गरीबी रेखा से नीचे का

(नागरिकता)

है?):

0 (Received by Department

Mode of Payment

Payment

recipient)

Amount Paid (राशि का भुगतान): of Revenue) (original

(भगतान का प्रकार)

Gateway

Request Pertains to (अनुरोध Mashood ur Rehman Farooqui, JC

निम्नलिखित संबंधित है):

All matters pending adjudication involving Bharat Petroleum Information Sought (जानकारी Corporation Limited/ BPCL before the Customs Excise and मांगी): Service Tax Appellate Tribunal Allahabad and Customs Excise

and Service Tax Appellate Tribunal Kolkata.

All matters pending adjudication involving Bharat Petroleum Original RTI Text (मूल आरटीआई Corporation Limited/ BPCL before the Customs Excise and पाठ): Service Tax Appellate Tribunal Allahabad and Customs Excise

and Service Tax Appellate Tribunal Kolkata.

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